

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B.A. No. 8154 of 2021

Chandra Shekhar Sahu Petitioner
Versus
The State Of Jharkhand Opp. Party

CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. Binod Kr. Dubey, Advocate
For the State : Spl.P.P.

Order No. 02: Dated: 6th September, 2021

Heard the parties.

Defect no. 9(i), as pointed out by the office, is ignored.

The petitioner is an accused in connection with Simariya P.S. Case No. 36 of 2021.

Two persons were apprehended by the police carrying opium. They disclosed the name of their accomplices including that of the petitioner. The petitioner, therefore, seems to have been implicated on the confession of the apprehended accused persons. The petitioner is in custody since 23.04.2021.

Regard being had to the above, the above named petitioner is directed to be released on bail, on furnishing bail bond of Rs. 10,000/- (ten thousand) with two sureties of the like amount each to the satisfaction of learned Principal Sessions Judge cum Special Judge, (N.D.P.S.) at Chatra, in connection with Simariya P.S. Case No. 36 of 2021.

(Rongon Mukhopadhyay, J.)

MM